

appropriate action to de-allocate the said block. The Coal Controller's office monitors on regular basis the achievement of different milestones. Government periodically monitors and reviews the development of allocated blocks as well as end use plants by the allocattee companies in the Review Meetings. Wherever delays are noticed, Government issues show cause notices and advisories to such allocattees cautioning them to bring the coal blocks into production as per the guidelines/milestones chart. As on date, based on the recommendations of review committee meetings held, the Government has de-allocated 25 coal blocks and 3 lignite blocks.

Bidding for auction of coal blocks

4046. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of COAL be pleased to state:

(a) the present status of framing rules and guidelines by Government for competitive bidding for the auction of coal blocks in the country;

(b) whether Government had invited the opinions and views of all stakeholders before starting the framing process of these rules and guidelines;

(c) if not, the reasons therefor and by when Government proposes to enforce these rules and guidelines?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) The Government has notified 'the Auction by Competitive Bidding of Coal Mines Rules, 2012' in the Gazette of India on 02.02.2012.

(b) Yes, Sir.

(c) Does not arise in view of answer given to part (a) and (b) of the question. The Rules, in this regard are effective from the date of notification in the Official Gazette.

Investment for increasing coal production

†4047. SHRI RAM JETHMALANI:

SHRI RAVI SHANKAR PRASAD:

Will the Minister of COAL be pleased to state:

†Original notice of the question was received in Hindi.

(a) whether it is a fact that the Coal India Limited has taken a decision to make an additional investment of 1406 billion dollars for increasing the production of coal during the next five years in the country;

(b) if so, the facts in this regard; and

(c) the annual increase assessed in the production of coal in the country, as a result of this investment?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) and (b) As per Annual Plan, 2012-13 & XII Plan (2012-17), document of Ministry of Coal, CIL have proposed for an investment/ capital outlay of Rs. 25400.00 crores for the plan period. In addition, CIL has also kept an ad-hoc provision of Rs. 35000.00 crores for acquisition of assets abroad and development of coal blocks in Mozambique.

(c) As per the Annual Plan 2012-13 & XII Plan, 2012-17 document the coal production is envisaged to increase from 435.84 million tonnes (Provisional) in the terminal year of XI plan i.e. 2011-12 to 615 million tonnes in the terminal year of 12th plan i.e. 2016-17. Thus there may be an average increase of about 36 million per annum during 12th Five Year Plan.

Coal to UMPPs

†4048. SHRI SHIVANAND TIWARI:

SHRI RAM JETHMALANI:

Will the Minister of COAL be pleased to state:

(a) whether it is a fact that coal mines have been allocated to several Ultra Mega Power Projects (UMPPs) in the country;

(b) if so, the projects which have been allocated coal mines by March, 2012;

(c) whether it is also a fact that there are clear cut guidelines regarding the use of coal produced from these allocated mines; and

(d) if so, the details of these guidelines and the projects in which violation of these guidelines is being observed?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) Yes, Sir.

†Original notice of the question was received in Hindi.